

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21761-21762/2019

(Arising out of impugned final judgment and order dated 13-01-2017 in SA No. 344/2016 30-05-2016 in SA No. 344/2016 passed by the High Court Of Judicature At Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR. Petitioner(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS. Respondent(s)

IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH
SLP(C) No. 3981/2019 (XI)

IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 103992/2019 - EXEMPTION FROM FILING O.T.
IA No. 22065/2019 - EXEMPTION FROM FILING O.T.)

Date : 29-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Ashish Dholakia, Sr. Adv.
Mr. Ashutosh Kumar Shukla, Adv.
Ms. Kiran Bhardwaj, Adv.
Ms. Madhu, Adv.
Ms. Sakshi Kakkar, AOR
Ms. Kiran Bhardwaj, AOR

For Respondent(s) Mr. Ajit Pudussery, AOR
Mr. Vijayan, Adv.

Mr. K.M. Nataraj, Ld. Asg
Mr. Ashok Panigrahi, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Shailesh Madiyal, Adv.

Mr. Vinayak Sharma, Adv.
Ms. Akriti A. Manubarwala, Adv.
Mr. Amrish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent- Food Corporation of India
to file convenience compilation with the relevant material for
consideration by this Court.

List after four weeks.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR